1975

#### ANNUAL REPORT OF CENTRAL COAL MINES RESCUE STATIONS COMMITTEE, DHANBAD

SHRI S. C. JAMIR: Sir. 1 also beg to lay on the Table a copy of the Annual Report of Ihe Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1968-69. [Placed in Library. See No. LT-2119/69.]

# THE REGISTRATION OF NEWSPAPERS (CENTRAL AMENDMENT RULES 1969)

THE MINISTER OF STATE IN TFE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI 1. K. GUJRAL): Sir, 1 beg to lay on the Table, under subsection (2) of section 20-A of the Press and Registration of Books Act, 1867, a copy of the Ministry of Information and Broadcastina and Communications Notification No." 4/9/68-Coord., dated the 7th October, 1969 (in English and Hindi), publishing the Registration of Newspapers (Central) Amendment Rules, 1969. [Placed in Library. See No. LT-2179/69.]

### THE BIHAR SUGARCANE (REGULATION OF SUPPLY AND PURCHASE) ACT, 1969

SHRI S. C. JAMIR: Sir. on behalf of Shri Annasaheb Shinde, I beg to lay on the Table, under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1969, a copy of the Bihar Sugarcane (Regulation of Supply and Purchase) Act, 1969 (President's Act No. 8 of 1969) (in English and Hindi). [Placed in Library. See No. LT-2120/69.1

# REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE ARCHITECTS BILL, 1968

SHRI U. N. MAHIDA (Gujarat): Sir, I beg to present the Report of the Joint Committee of the Houses on the Bill to provide for the registration of architects and for purposes connected therewith.

#### EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE ARCHITECTS BILL, 1968

SHRI U. N. MAHIDA (Gujarat): Sir, I beg to lay on the Table the evidence tendered before the Joint Committee of the Houses on the Bill to provide for the registration of architects and for purposes connected therewith

# REFERENCE TO REPORTED DECI-SION OF THE CABINET TO SHIFT IHE PROPOSED SITE FOR INSTALLATION OF STATUE OF MAHATMA GANDHI

for statue of Mahatma Gandhi

SHR1 S. N. MISHRA (Bihar): May I, Mr. Chairman, with your permission refer to a somewhat disturbing report in the Press that the Central Cabinet has decided to shift the proposed site for the installation of the statue of Mahatma Gandhi from the India Gate side to a relatively less significant or insignificant place. The reported deci sion, Mr. Chairman, seems to be particularly intriguing in view of the fact that the Committee appointed for this purpose had unanimously recommended the India Gate Site and the earlier deci sion of the C;, I endorsed this decision. Now, Mr. Chairman, we all are very sad to note that becai lack of expeditious decision on the part of the Government in this matter, there seems to be very little hope for the ins tallation of a statue of the Father of the Nation in the year of the centenary of his birth. While, you might have observed, in many parts of the world in important places statues have been ins talled particularly in the centenary year...

SHRI A. D. MANI (Madhya Pradesh): In Lima in Peru.

SHRI S. N. MISHRA: ... Delhi, as the capital city of this country, seems to be singularly unfortunate in not having a suitable statue of the Father of he Nation. The Parliament House also seems to be sharing the same f the sense that we do not seem to have a suitable portrait of Mahatma Gandhi in the Parliament House. The portrait that is there in the Central Hall does not seems to be quite a suitable portrait. So we would have liked to impress on behalf of the House that there should be a suitable site here at a suitable place for the statue of Mahatma Gandhi, otherwise there would be great resentment not only in this House-perhaps 1 am voicing the feelings of the entire House—but everywhere. I hope the Government would take note of this. But may I say, Mr. Chairman, at the same time that we are generally deprived of the pleasing presence of the Leader of the House, and there is nobody on behalf of the Government and so it becomes a voice in the wilderness to an extent. Even now you can see that even the benches on that side seem to be more or less vacant as compared to our

by he Government and the Government siould come forward with a reply to thi point that 1 द्वारा सदन को जानकारी कराना चाहंगा कि have raised.

with the feelings expressed by the Leader of the बात साफ हुई थी कि गांधी जी की गांत नहां Opposition, !V r. Mishra. I feel that the decision t पर लगायी जायगी और आप णायद इस iken by the Cabinet is absolutely dis:urbing. I would like to to draw the attention of the House बात को जानते होंगे कि 1957 में जब कि this Louse by the Minister concerned, not on:e 1857 की शताब्दी मनायी गयी थी तो but on many occasions, that the statue of King हमारी मांगों में एक मांग यह थी कि अग्रेज George V would be rerroved and a statue of Gandhiji wou.d be installed at that place. It wa जासकों की सभी मृतियां हटा दी जाय। और announced on the floor of the House by the आप की मालम होगा कि 10 मई, 1957 Minister concerned that it wa\* the unanimous decision of the Comm ttee appointed for this को उत्तर प्रदेश में तमाम अग्रेजों की मृतियाँ purpose. Sir, when this assurance had been को हम ने तोड़ डाला। बनारस में हमने विकरीgiven, I think to shift that site, particularly in this Gandhi Centenary Year, will be absolutely रिया की मूलि को नौटा जिस में हम की 19 wrong; not that there will be resentment only, but there will be protests. The Government there will be protests. The Government of the state of t should ake proper notice of this resentment and हुआ। और उस के बाद वही हानटर लोहिया के protest and I would like that the Government should give a categorical assurance on the floor of this House 1 at whatever was stated and faced में इंडिया गेंट पर, उस की हम ने assured i the House will be respected and h(

point, Sir, for which the Leader of the House may excuse me if I refer to it, because 1 have some personal knowledge about it. It is in regard to the portrait of Gandhiji in the Central Hall of Parliament. Now in regard to this portrait of Gandhiji, at the time (f the Round Table Conference in IS il, Gandhiji gave several sitting to one of the most famous painters in Britair, Sir Oswald Birley, and as a result of that, this कहना है कि उन लोगों की तो इस के लिए portrait was produced. Then it was shipped to India. The site was selected by the president of Harm a first set in the India. the Const tuent Assembly, Dr. Rajendra Prasad. एक्शन भी होगा। हम इस को टालरेट नहीं There has been such great admiral on for this portrait that on one occasi >n, we had to send it करेंग कि भारत के द्वार पर गांधी जी जी with great care to an exhibition abroad to be मान के स्थान पर किसी दूसरे टाम, डिक shown there. These are the facts within my knowledge about this portrait and I olsce them हैरी की मृति लग जाय। मुझे ऐसा मालूम before the House

भी राजनार यण (उत्तर प्रवेग) : श्रीमन्, मिध जी ने जिन भावनाओं को व्यक्त किया, धारिया जी ने जिस भावना को व्यक्त किया

side. I would like that this point should be noted मैं उन भावों के साथ सहमत हूं। मैं आपके जब यहां पर आवास मंत्री श्री मेहरचंद खन्ना थे SHRi: M. ,1. DHARIA (Maharashtra) : Mr. तो हमारे सवालों के जवाब में इसी सदन में यह Chairman, Sir, I would like to associate myself रात 12 बजे नाक कटवा ली। उस में हमारे SHRI M. H. KAUL (Nominated): One small दो साथियों पर मकदमा जला और उन्होंने

for statue oj

Mahatma Gandhi

श्रीसभापति : आप इसी के मतान्तिक

श्री राजन।रायण: तो इस बारे में मझे हो रहा है कि इस सरकार पर से महात्मा गांधी का प्रभाव कम हो रहाहै। शायद वहाँ माओ का प्रभाव बढ़ रहा है या शायद कोसी-गिन का प्रभाव बढ़ रहा है, लेकिन मैं स्पप्ट कहनां चाहता हं कि गांधी जी को छोड़ कर अगर किसी और की मृति वहां पर लगी तो उस मृति के प्रति भी हमारा विकोभ होगा इसलिए कि 1965-66 से बरावर इस बात का इजहार इस सदन में किया गया है कि गांधी जी की, राष्ट्रपिता की मृति वहां लगेगी

[श्री राजनारायण]

1979

हम लोग गांधी जी की जन्म शताब्दी मना रहे हैं, अगर इस साल के अंदर अंदर वहां गांधी जी की मूर्ति प्रतिष्ठित नहीं हुई तो यह हमारे देश का अपमान होगा, राष्ट्रीय स्वतंत्रता संग्राम का अपमान होगा, हमारी राष्ट्रीय भावना का अपमान होगा। इस लिए मैं चाहूंगा कि आप भी आपनी भावना हम लोगों की भावना में मिलाये और सरकार को निर्देश करें कि 1969 बीतते बीतते राष्ट्रपिता की मूर्ति वहां अवश्य स्थापित हो जाय।

SHRI C. D. PANDb (.Uttar Pradesh): Sir, You are new to this House but as Minister you were always there. It is a convention in this House that whenever anything is discussed, Cabinet Ministers should be present. This is an important matter and there is no Minister present here.

SHRI OM MEHTA (Jammu and Kashmir): The Deputy Minister is here.

SHRI C. D. PANDE: Deputy Minister is no Minister. Sir, it is stipulated that by rotation, by a roster, at least two Cabinet Ministers or at least two or three Ministers of State should be present. Of course, the Chair is always there to be addressed, but the Government must listen to our points. Mr. Yunus Saleem is there, but he is normally not interested in such things. His interest is somewhere else, not in Gandhiji (Interruption) He was in the Razakar movement when Mahatma Gandhi was murdered. (Interruption)

श्री राजनारायण : श्रीमन, आप यह देखेंगे कि जब कैंबिनेट की मीटिंग होती है तो डिप्टी मिनिस्टर या स्टेट मिनिस्टर उस में नहीं रहते, केवंल कैंबिनेट मिनिस्टर ही रहते हैं। यह परंपरा है। तो केंबिनेट रैंक का कोई मिनिस्टर रहे इस के लिए आप उन को डाइरेक्ट करिये।

SHRI GODEY MURAHARI'(Uttar Pradesh): Sir, I only want to associate myself with the feelings expressed by Mr. S. N. Mishra and also draw your attention to the absence of any Minister. SHRI S. S. MARISWAMY (Tamil Nadu): Sir, I also, on behalf of my If with the sentiments expressed by Mr. Mishra.

SHRI DWIJENDRALAL SEN GUPTA (West Bengal): I also associate myself with these feelings.

SHRI OM MEHTA: I would bring this matter to the notice of the Government

श्री राजनारायण: श्रीमन्, मैं एक खबर दे दूं कि प्राइम मिनिस्टर के यहां इंटरच्यू हो रहा है कि जब उन की केबिनेट का विस्तार होगा तो उस में कीन कीन लोग लिये जायेंगे।

कुमारी मणिबेन वल्लभभाई पटेल (गुजरात) : मैंने सुना है कि महात्मा गांधी की जो प्रतिमा वहां लगाने की बात थी उसे टाला जा रहा है। इस लिए मैं यह एश्योरेंन्स चाहती हूं कि महात्मा गांधी की प्रतिमा वहां लगायी जाय, और इतना ही नहीं, बल्कि वह वहां कब तक लगायी जायगी यह मैं जानना चाहती हूं।

SHR1 5. IN. MISHRA: Sir, only one point. I am not satisfied with the statement made by the hon. Member, Mr. Kaul, with regard to the portrait of Mahatma Gandhi in Jhe Central Hall. Probably there can be a better placement; even if the portrait is supposed to be the best one available, there could be a better placement or setting, in a fitting manner. That is not being done. This matter should be looked into a little more carefully.

SHRI M. N. KAUL: The unveiling was done on the 28th August, 1947 in the Constituent Assembly itself and the portrait was accepted on behalf of the House by Dr. Rajendra Prasad who presided. So all the people concerned were there.

SHRI DWIJENDRALAL SEN GUPTA: Sir, I take this opportunity to tell the House that there is no portrait of Netaji Subhash Chandra Bose in the Central Hall. That should be arranged.

श्री राजनारायण : जैसा माननीय सदस्य ने कहा, नेता जी की मूर्ति भी वहां होनी चाहिये।

MR. CHAIRMAN: The House stands adjourned till 2 p.m.

The House then adjourned for lunch at one of the clock.

The House J "assembled at two of the :lock, THE MAN, (SHRI R M NIWAS the chair.

after lunch VICE-CHAIR MIRDHA) in

# ANNOUNCEM ENT RE GOVERN-MEN r BUSSINESS

THE MINIS TER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI K. RA-GHURAMAIAH): With your permis-to announce that the Government business in this House for the next week vill consist of—

- (1) Further discussion on the state ment regarding India's participation in the Islamic Conference at Rabat.
- (2) Further discussion on the Report of the University Grants Commission for 1967-68.
- (3) Consi, leration and passing of— The Oilfield s (Regulation and Development) Amendment Bill, 1969, as passed by Lok Sabha.

The vhuda Bakhsh Oriental Public Library Bill, 1969, as passed by Lck Sabha.

The Merchant Shipping (Amendr ent) Bill, 1968.

The International Monetary Fund and Bank (Amendment) Bill, 1969, as passed by Lok Sabha.

The Salaries and Allowances of Ministers (Amendment) Bill, 1969, as passed by Lok Sabha.

- (4) Corr deration of a motion for reference of the Medical Termination of Pr :gnancy Bill, 1969, to a Joint Com nittee.
- (5) Consideration and passing of the following Bills as parsed by Lok Sabha—

The Tea (Amendment) Bill, 1969.

The Petroleum (Amendment) Bill,

SHRI A. P. CHATTERJEE (West Bengal): Sir. there was a question rais ed on the floor of this House as to the Punjab Legislative Coun cil Al Bill. I think this Bill should have also featured in the list ol business for the next week.

SHRI A. D. MANI (Madhya Pradesh): Sir, I would like to make a suggestion to the Minister of Parliamentary Affairs that about eight hours were allotted to the Rabat debate. We have already covered about seven hours and there are yet a number of Members who want to speak. There had been a full fledged discussion in the other House and I do not want anyone in this House to go away from this House, particularly the signatories to the motion, if they have not been given a chance to speak. I would respecually suggest to the Minister to extend the time to nine hours instead of eight.

Bill, 1965

SHRI K. RAGURAMATAH: Sir, it is for the Chair to decide. As regards the Punjab Legislative Council Abolition Bill, there are various other matters and it is a question of priorities and we will take one by one.

# THE INDIAN TELEGRAPH (AMENDMENT) BILL, 1969 (Omission of Section 29).

SHRI A. D. MANI: Sir, I move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

The question was put and the motion was adopted.

SHRI A. D. MANI: Sir, I introduce the Bill.

# THE CONSTITUTION (AMEND-MENT) Bill, 1965 (Substitution of Article 120)—contd.

SHRI T. V. ANANDAN (Tamil Nadu): Mr. Vice-Chairman, Sir the Bill introduced by my hon. friend-he is not here-is a very good Bill because the Parliament, as it is today, has to solve the fate of the country and the parliamentarians must have a right to express their views and their opinions in "this House in their own language. By finding a medium, a parliamentarian will not have that much of expression on the subject that he wanted to express. And when the Constitution of India was framed, the elders also gave thought to see that all the languages in this country are riono.ured and given respect. But due to various reaso'ns they found a language that